

**GOVERNMENT OF INDIA
MINISTRY OF LAW & JUSTICE
DEPARTMENT OF LEGAL AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 1742
TO BE ANSWERED ON FRIDAY, THE 11th FEBRUARY, 2022**

Reservation Policy in National Law Universities

1742. SHRI A.K.P. CHINRAJ:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the specific reservations for SC/ST/OBC have not been implemented in National Law Universities (NLU) across the country, if so the reasons therefor, State-wise;
- (b) the details of unfilled reserved seats for SC/ST/OBC in all NLUs since 2014 to 2019, NLU-wise; and
- (c) the details of reservation policy followed in all NLUs?

**ANSWER
MINISTER OF LAW AND JUSTICE
(SHRI KIREN RIJJU)**

(a) to (c) National Law Universities have been established under the Acts enacted by the respective State Legislatures and as such they are the State Universities. The reservation policy of the Government of India in respect of SC/ST & OBCs is only applicable to the Central Educational Institutes established, maintained or aided by the Central Government.